

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 72 OF 2016 & IA NO. 1055 OF 2018 AND  
APPEAL NO. 100 OF 2016 & IA NO. 243 OF 2016 &  
IA NO. 1052 OF 2018**

**Dated: 20<sup>th</sup> August, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**APPEAL NO. 72 OF 2016 & IA NO. 1055 OF 2018**

**Jindal Steel & Power Ltd. .... Appellant(s)  
Vs.  
Chhattisgarh State Electricity Regulatory .... Respondent(s)  
Commission & Anr.**

Counsel for the Appellant(s) : Mr. Arun Kumar Verma, Sr. Adv.  
Mr. Aman Anand  
Mr. Aman Dixit  
Mr. Ashish Joshi  
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Sachin Dubey for R-1  
  
Mr. Amit Kapur  
Ms. Aparajita Upadhya for R-2

**APPEAL NO. 100 OF 2016 & IA NO. 243 OF 2016 &  
IA NO. 1052 OF 2018**

**Jindal Steel & Power Ltd. .... Appellant(s)  
Vs.  
Raigarh Ispat Ugyog Sangh & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Arun Kumar Verma, Sr. Adv.  
Mr. Aman Anand  
Mr. Aman Dixit  
Mr. Ashish Joshi  
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Amit Kapur  
Ms. Aparajita Upadhya for R-1

Mr. C. K. Rai  
Mr. Sachin Dubey for R-2

**ORDER**

**IA NOs. 1055 & 1052 OF 2018**  
***(Appls. for withdrawal of appeals)***

Learned counsel for respondent No.1 seeks three weeks time to file reply to these applications seeking permission to approve the settlement agreement. Time is granted. Learned counsel may file reply on or before 11.09.2018 with advance copy to the other side.

List the matter on **25.09.2018.**

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*ts/mk*